

Tobacco Products

2929. SHRI K. PRADHANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the present statutory warning printed in all packings of tobacco products in the country have failed to have desired effect on the consumption of tobacco and its products;

(b) whether the Government have decided to change the contents of the present warning so as to make it ready acceptable among general masses;

(c) whether the Government have finalised new statutory warning; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (d) The present statutory warning has not brought about desired impact. Accordingly it is proposed to enact a comprehensive legislation providing *inter alia* for a statutory warning on all packages of tobacco and tobacco products in the form of more telling slogans. The slogans, size of the letters of the slogans and languages in which these will be printed on the packages will be notified by the Government from time to time.

Non-Utilisation of Funds for Drinking Water

2930. SHRI GEORGE FERNANDES: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether some State Governments have not utilised Central grants for drinking water;

(b) if so, the details thereof, State-wise;

(c) whether the grant has been utilised for some other purpose; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) SHRI UTTAMBHAI HARJIBHAI PATEL: (a) Yes, Sir.

(b) The following States/UTs had not utilised the funds under ARWSP in 1994-95 as per the permissible limit of 25% of allocation; for carry over.

		(Rs. in lakh)
State		Amount not utilised
1	2	3
1.	Bihar	467.51
2.	Kerala	1246.91

1	2	3
3.	Maharashtra	612.57
4.	Meghalaya	400.90
5.	Nagaland	530.92
6.	Tamil Nadu	643.03
7.	Tripura	141.28
8.	D & N Haveli	48.75
9.	Daman & Diu	17.05
10.	Delhi	0.75
11.	Pondicherry	4.70

(c) No, Sir,

(d) Does not arise

Target Fixed for NCES

2931. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) the total power generated through non-conventional energy sources in the country as on 30th June, 1995 and the amount involved therein;

(b) the target fixed for Eighth Five Year Plan and whether the target is expected to be achieved; and

(c) by when the 900 MW power project at Gulf of Kutch is expected to be commissioned and the total cost involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Non-Conventional Energy power projects with an aggregated capacity of over 508 MW have been set up in the country the details of which alongwith *per unit capital cost* are given in the enclosed statement. The power generation data is available only in case of wind farms. Over 57.40 crores units have been fed to the grid by wind energy projects till 30.6.1995.

(b) A target of 600 MW power generation from non-conventional energy sources has been set for the Eighth Five Year Plan period. The target is expected to be achieved.

(c) As per the techno-economic feasibility report prepared by the Central Electricity Authority, the cost of the 900 MW Tidal Power Project at Gulf of Kutch has been estimated to be Rs. 6300 crores at May, 1993 price level. Since even the viability of various offered technologies is still under examination, no specific time frame can be set for the implementation of the project at this stage.

STATEMENT*Power Generated from Non-conventional energy sources in the Country*

Sl. No.	Technology	Cumulative capacity installed (as on 30.06.95)	Cost Rs.
1.	Wind Power	366 MW	3.5 - 4.0 crores/MW
2.	Small Hydro Power	121 MW	3.5 - 5.5 crores/MW
3.	Biomass Cogeneration/ combustion Power	20 MW	2.0 - 2.5 crores/MW
4.	Solar Photovoltaic	820 KW	3.5 - 4.0 lakhs/KW

Adulterated Milk

2932. DR. ASIM BALA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some leading multinational milk and baby food companies are using adulterated milk;

(b) if so, the details thereof; and

(c) the action taken against these companies?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No such case has been reported by the authorities responsible for enforcing the Prevention of Food Adulteration Act, 1954 and Rules thereunder.

(b) and (c). Does not arise.

T. B. Hospitals

2933. SHRI RAJVEER SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to State:

(a) whether the Government propose to open more T.B. Hospitals;

(b) if so, the details thereof State-wise;

(c) whether T. B. patients are discharged from hospitals before they recover completely;

(d) if so, the number of such complaints received so far; and

(e) the action taken by the Government on these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No, Sir.

(b) Does not arise.

(c) to (e). Under National Tuberculosis Control Programme major of TB cases are provided domiciliary

treatment. Only in very set cases there is a need for hospitalisation. Once the general condition of such patients improves with treatment, and the acute Phase is over, further treatment can be completed at home.

NCC Training

2934. SHRI K. G. SHIVAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to make NCC training compulsory for the able bodied students between 17 and 25 years in all co-educational institutions in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c). There is no proposal to make NCC training compulsory for youth, in view of the enormous financial and infrastructural requirements, and in keeping with the democratic ethos under which such training should be on voluntary basis.

Solar Cooker

2935. SHRI DILEEP BHAI SANGHANI: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to instal Solar Cooker in Gujarat during the Eighth Five Year Plan period;

(b) if so, the details thereof;

(c) the steps taken for proposed to be taken to instal and popularies Solar Cooker in the State during 1995-96; and

(d) if not, the reasons therefor?